

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8831/2021

(Arising out of impugned final judgment and order dated 06-04-2021 in CRLA No. 2868/1983 passed by the High Court of Judicature at Allahabad)

KUDUSH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 72521/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 72517/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 147530/2021 - EXEMPTION FROM FILING O.T.
IA No. 72519/2021 - EXEMPTION FROM FILING O.T.
IA No. 72514/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH Diary No(s). 23745/2021

Date : 03-06-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MS. JUSTICE HIMA KOHLI
(VACATION BENCH)

For Petitioner(s)	Ms. Vibha Datta Makhija, Sr. Adv. Mr. Shariq Ahmed, Adv. Mr. Tariq Ahmed, Adv. Mr. Praveen Gaur, Adv. Mr. Sunil Kumar Verma, AOR Mr. Salman Khurshid, Sr. Adv. Mr. Aadil Singh Boparai, Adv. Mr. Arpit Shukla, AOR Ms. Gargi Srivastava, Adv. Ms. Mitali Chauhan, Adv. Mr. Shravan Yammanur, Adv. Mr. Tushar Aggarwal, Adv.
For Respondent(s)	Mr. Vinod Diwakar, AAG Mr. Shashank Shekhar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

List these petitions in the third week of July,
2022.

(ANITA MALHOTRA)
AR-CUM-PS

(RANJANA SHAILEY)
COURT MASTER